

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 88171 of 2018

(Arising out of Order-in-Appeal No. NGP-1/APPL/136/2017-18 dated 02.05.2018
passed by Commissioner (Appeals) Central Goods & Central Excise, Nagpur-I)

Durga Re Rolling Mills Pvt. Ltd.

.....Appellant

Plot No. D-41, Additional MIDC AREA,
Opp. Link Road, Goregaon, Jalna,
Maharashtra – 431203.

VERSUS

**Commissioner of Central Excise
and Service Tax, Aurangabad**

.....Respondent

N-5, Town Centre, Cidco, Aurangabad.
Maharashtra – 431030.

Appearance:

Shri D.R. Gadekar, Advocate for the Appellant

Shri N.N. Prabhudesai, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86665/2021

Date of Hearing : 12.08.2021

Date of Decision : 12.08.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

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